

**CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH, HYDERABAD**

**OA/21/84/2020**

HYDERABAD, this the 24<sup>TH</sup> DAY OF JANUARY 2020

**Hon'ble Mr. ASHISH KALIA, MEMBER (J)**

**Hon'ble Mrs. NAINI JAYASEELAN, MEMBER (A)**

G VENKATAMALLU,  
S/o Chandriah,  
Aged about 60 years,  
Occ: Track Maintainer Gr.IV,  
O/o Senior Section Engineer/Permanent Way,  
South Central Railway,  
Secunderabad Division, Lingampally,  
Telangana State.

... **Applicant**

(By advocate: Mr. M C Jacob)

Vs.



1. Union of India rep. by  
General Manager, South Central Railway,  
Rail Nilayam, Secunderabad
2. The Divisional Railway Manager,  
South Central Railway,  
Secunderabad Division,  
Sanchalan Bhavan, Secunderabad.
3. The Senior Divisional Personnel Officer,  
South Central Railway,  
Secunderabad Division,  
Sanchalan Bhavan, Secunderabad.

**Respondents**

(By advocate: Mr. M. Venkateswarlu, SC for Railways)

**ORAL ORDER**

**PER HON'BLE Mr. ASHISH KALIA, MEMBER (J)**

This Original Application was filed under section 19 of the Administrative Tribunals Act, 1985 praying for the following relief(s):

“To direct the respondents to consider the appointment of the son of the applicant under Liberalized Active Retirement Scheme for Guaranteed Employment for Safety Staff (LARSGESS) for the 1<sup>st</sup> Phase-2016 as per the notification dt. 19.01.2016 following the Railway Board orders dt.29.05.2019, 12.07.2019 and 06.01.2020 duly declaring the inaction on the part of authorities in not considering his representations submitted for such consideration is illegal, unjust and arbitrary.”



2. Heard both counsel.
3. Learned counsel for the applicant maintained that this application can be disposed of at the admission stage as father of the applicant is retiring by 31.01.2020. Learned counsel has also submitted at the bar that this is a covered case as per the judgment of Hon'ble Supreme Court, prior to the cut off dated of 27.10.2017.
4. Though opposed by other side, we are of the view that this Original Application can be disposed of at the admission stage with a direction that the representations of the applicant dated 06.06.2019 and

06.01.2020 shall be disposed of within a period of 90 days from the date of receipt of this order.

5. OA is accordingly disposed of.

6. There shall be no order as to costs.

(NAINI JAYASEELAN)  
MEMBER (A)

(ASHISH KALIA)  
MEMBER (J)

vsn

